

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 455/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 4 others.

Petition No. 65/MP/2020

Subject : Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

Petitioner : Reliance Infrastructure Limited.

Respondents : Central Power Distribution Company of Andhra Pradesh Limited and 3 others.

Petition No. 618/MP/2020

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Petitioner : A.P. Power Coordination Committee and 5 others.

Respondents : Reliance Infrastructure Limited.

Date of Hearing : **19.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Dushyant Manocha, Advocate, RIL
Shri Hasan Murtaza, Advocate, RIL
Shri Sameer Sharma, Advocate, RIL



Ms. Mrinalini Mishra, Advocate, RIL
Shri Pragyanshu Pandey, Advocate, RIL
Shri Anand Ganesan, Advocate, Telangana Discoms
Ms. Kriti Soni, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Respondent AP discoms (in Petition Nos. 455/MP/2019 and 65/MP/2020) submitted that the Respondents may be permitted to file their reply to the amended Petition filed by the Petitioner RIL, both on maintainability and on merits. This request was accepted by the Commission.

2. The learned counsel for the Petitioner, RIL, sought time to file a rejoinder to the said reply.
3. The Commission, after hearing the parties, directed the Respondent AP discoms to file their reply to the amended petition on or before **5.4.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, till **15.4.2024**. No extension of time will be granted for any reason.
4. These Petitions with IAs shall be listed for hearing on **24.4.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

